

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.110- IA/73(AHM)2024
In
C.P.(IB)/277(AHM)2023

Proceedings under Section 94 IBC

IN THE MATTER OF:

Mahesh Balu Shah

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP	:Ms. Aditi Sharma, Advocate
For the Financial Creditor	:Mr. Kuldeep Adesara, Advocate
For the Personal Guarantor	:None

ORDER

IA/73(AHM)2024

Learned counsel for the IRP submits that the AFA of the IRP has expired on 16.04.2024 and seeks adjournment to take instructions in this matter qua the replacement of IRP.

Learned counsel for the IRP is directed to serve the copy of this order upon the Personal Guarantor as well as its counsel qua intimation and necessary steps.

Re-list on 17.05.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)